

dispose of seized heroin and to curb such incidents in future?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). In a joint operation, BSF and Customs, in Khajuwala sector, (close to Indo-Pak border), Rajasthan, seized 53.350 kgs. of heroin on 22 kgs. of heroin on 22.9.89 while it was in the process of being loaded in truck No. GIG-1965 for transportation and 5 Pakistan Nationals were arrested. The drugs were brought across the border under armed escort upto the awaiting truck on Indian territory for onward transportation. The international value of the seized drugs would vary from country to country and depend on strength of the drug to be ascertained from quantitative laboratory tests. Presuming that the seized heroin was of 85% to 90% purity, the price of 53 kgs. in the major cities of United States of America at retail outlet would be around Rs.53 crores. The case has been investigated and submitted for prosecution and trial.

(d) The steps taken by Government to curb drug trafficking include provision for deterrent punishment to drug traffickers, strengthening of preventive and intelligence machinery along the borders and vulnerable areas and strengthening of bilateral and multilateral cooperation. The Narcotic Drugs and Psychotropic Substances Act, 1985 has also been amended to provide for death penalty in certain specified offences and forfeiture of properties of drug offenders. Besides, all drug related offences have been made cognizable and non-bailable.

The seized drugs are destroyed by burning after completion of legal and procedural formalities.

[*Translation*]

Inclusion of Nomadic and Semi-Nomadic Tribes in Electoral Rolls

7610. SHRI THAN SINGH JATAV:
SHRI GOPAL PACHERWAL:
DR. BANGALI SINGH:
PROF. RASA SINGH RAWAT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the names of nomadic and semi-nomadic tribes have been included in the Electoral rolls in States; and

(b) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Under the electoral law, every person who is a citizen of India and is not less than 18 years of age on the qualifying date and is ordinarily resident in a constituency, is eligible to be enrolled as an elector in that constituency. Hence, names of nomadic and semi-nomadic tribes, who fulfil the conditions under the law and are not otherwise disqualified for registration, have been included in the electoral rolls.

(b) Does not arise.

[*English*]

Export Oriented Industrial Units in Mauritius

7611. DR. VENKATESH KABDE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have provided special incentives to businessmen to start export oriented industrial units in Mauritius;